

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA-189/(ND)/2017

In the matter of :

State Bank of India

....PETITIONER

Vs.

Namdhari Food International

..RESPONDENT

SECTION :

Under Section 7 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner : Mr. Ayush Sharma .. for IRP Mr. Anil Katia. Adv.

For the Respondent : -

ORDER

Learned Counsel for the I.R.P. Mr. Anil Katia is present and represents that in the Committee of Creditors meeting held on 28.9.2017, the IRP has been confirmed as Resolution Professional. It is further represented by the Ld. Counsel for the IRP now RP that an application in CA No.45/C-III(ND)/2017 has been filed seeking for the extension of time of 14 days for the purpose of verification of claim submitted before the Interim Resolution Professional and for preparing the list of Creditors along with supporting affidavit.

Ld. Counsel for the IRP has taken through the averments made in the application. Vide previous order dated 30.8.2017, this Tribunal admitted the application filed by the Financial Creditor in the present matter and further by the same order appointed an Interim Resolution Professional. The IRP it is claimed has received on 13.9.2017 from National Spot Exchange Limited (NSEL) claim as an Operational Creditor. However, it was informed to cure the defects



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and provide additional documents required for substantiating its claim, even though claim was filed on 13.09.2017 by National Spot Exchange Limited (NSEL).

The claim statement of the Creditors hence was not able to be finalized and has not been placed on record. It is represented in the application that further time was sought by the NSEL for substantiating its claim. It is further represented by the Ld. Counsel for the IRP that NSEL has subsequently submitted all the documents on 27.9.2017 and finalization of claims as against the Corporate Debtor is in process.

Taking into consideration all the above aspects, it is represented by the I.R.P. that necessary statement can be filed within a period of 3-4 days.

In view of above and also taking into consideration the submissions made in the application, time limit for filing the claim as represented i.e. 14 days time on and from the last date on which it is required to be finalized is extended, however, all subject to the time limit of 180 days fixed under IBC, 2016 for completion of Resolution process of Corporate Debtor.

Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
05.10.2017